

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH AT KOLKATA**

M.A.No.03/2025/EZ

Arising out of

O.A. 180 of 2023/EZ

In the matter of :

**RE: UNCHECKED CATTLE SHEDS
ON THE OPPOSITE SIDE OF POLICE
OUTPOST IN BHIDHANNAGAR
DISPUTE REGARDING ITS
DEMOLITION**

..... Applicant

-Versus-

State Of West Bengal & Ors

..... Respondents



26 MAY 2025



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PAUSHALI BANERJEE
Advocate
7A, Kiron Shankar Roy Road
Kolkata-700001



26 MAY 2025

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH AT KOLKATA**

M.A.No.03/2025/EZ

Arising out of

O.A. 180 of 2023 /EZ

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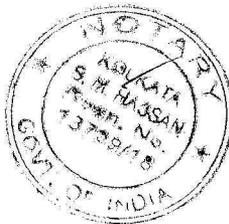
**RE: UNCHECKED CATTLE SHEDS
ON THE OPPOSITE SIDE OF POLICE
OUTPOST IN BHIDHANNAGAR
DISPUTE REGARDING ITS
DEMOLITION**

.... Applicant

-Versus-

State Of West Bengal & Ors

....Respondents



26 MAY 2025

X

Affidavit on behalf of the Bidhannagar Municipal Corporation ,

Respondent no.4

I, Sujay Sakar, son of Shri Phanindranath Sarkar, aged about 56 years, by faith Hindu, by occupation Service, working for gain as the Commissioner, Bidhannagar Municipal Corporation, having office at Poura Bhawan", Office of the Bidhannagar Municipal Corporation, FD-415A, Bidhannagar, Kolkata: 700 106, West Bengal do hereby solemnly affirm and state as follows:

1. I know the facts and circumstances of the case. I have been duly authorised by the Bidhannagar Municipal Corporation to affirm this affidavit on its behalf. I do solemnly affirm and say as follows:

- 1) That vide order dated 26/03/25the Hon'ble Tribunal was pleased to issue notice and to show as to why proceedings under section 26 of the NGT Act 2010 will not be issued for non compliance of the directions given by the Tribunal in its order dated 02/05/24.
- 2) I say that in order dated 02/05/24, direction was issued to the Municipal Commissioner to ensure compliance of order of the



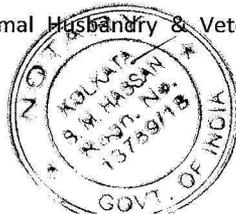
26 MAY 2025

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Bidhan Nagar Municipal Corporation dated 19/04/24 within the time frame granted by the Corporation and file Affidavit of Compliance by 18/06/24.

- 3) I say that pursuant to joint inspection on 04.01.24 by the committee members, notice of hearing was issued on 03/04/24 to the owners of the cattle shed. On 19/04/24 hearing was conducted and it was stated by the owner that the cattle sheds were operating from 1975 and there are 24 cows and 19 buffaloes. However, as per inspection conducted by the officials of the Corporation dated 15/03/24 and 01/04/24 it is found that there are around 75 nos of cattles. The Corporation granted four weeks time to the cattle shed owners to relocate to a suitable location. Copy of the proceedings and order of the Corporation dated 19/04/24 is annexed herewith and marked as annexure A.
- 4) I say that the Corporation is also responsible for the welfare of the animals and therefore wrote letters on 04.07.2024 and 08.04.2024 to the Director of Animal Husbandry & Veterinary

26 MAY 2025



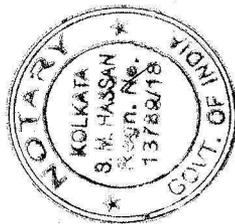
X

Services to fix a date for transferring of the cattle to a rehabilitation centre so that removal of khatalas may take place with a copy to the Pollution Control Board. On getting no reply, Bidhannagar Municipal Corporation again issued a letter to the Animal Resource Development Department on 25/04/25 and also a reminder letter on 21/05/25, but no reply is received till date. Copies of letter dated 04/07/24, 08/04/25, 25/04/25& 21/05/25 are annexed herewith and collectively marked as Annexure B.

5) I say that non compliance of order dated 02/05/24 was not deliberate on the part of the answering respondent, the answering respondent failed to receive any response from the Animal Husbandry Department as well as the Directorate and therefore could not comply with the order dated 02/05/24.

6) I say that under the West Bengal Cattle Licensing Act 1959 for keeping of cattle a license needs to be obtained from the Animal Husbandry Department. Rule 8 of the West Bengal Cattle Licensing Rules 1985 is as follows;

26 MAY 2025



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“Seizure, forfeiture, etc.-(1) When the Licensing Authority or any authorised by him in this behalf or any police officer not below the rank of a sub-Inspector seizes any cattle or article used for running a khatal or both, he shall comply, as nearly as may be, with the provisions of section 100 of the Code of Criminal Procedure, 1973 relating to search and seizure. reproduced The procedure laid down in section 100 of the Code of Criminal Procedure in Form V shall be followed.

When the Licensing Authority or any officer authorised by him in this behalf or any police officer not below the rank of a Sub-Inspector seizes any cattle, such cattle shall be branded or marked for identification. The branding or marking for identification shall be done jointly by the police personnel and staff deputed by the Licensing Authority.

After seizure Arrangement the seized cattle would be temporarily impounded in a Calcutta for production for this intermediate custody in Calcutta Pound and by before Authorised Officer, if required, shall

26 MAY 2025

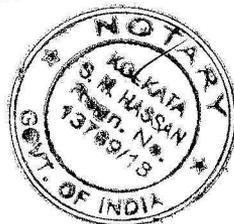




be made jointly from Police and Licensing Authority. Arrangement for subsequent transport from Calcutta Pound to Government Farm under orders of Authorised Officer also be made by Police and Licensing Authority. A Government Farm, will also include a portion of Colony set-up/being set up at Ganganagar, East Calcutta, Garden Reach and Howrah. So far as escort of the seized/forfeited cattle to a Government Farm is concerned such escort shall be provided jointly by the Calcutta Police and the West Bengal Police.

During interim police custody of cattle after seizure and pending production before the concerned Authorised Officer the feeding charges and pound charges in respect of the cattle shall be realised from the concerned cattle- keepers at the time of getting their impounded cattle released under orders of an Authorised Officer. At the time of removing the seized cattle to a Government Farm under orders of an Authorised Officer the feeding charges and pound charges shall be met from the appropriate expenditure head

26 MAY 2025



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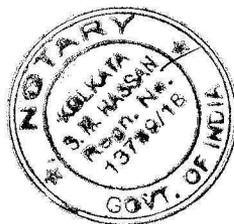
maintained by the Licensing Authority subject to the deduction of the sale proceeds of milk in case of milch animals.”

I say that therefore it is essential to comply Rule 8 of the West Bengal Cattle Licensing Rules 1985 and the involvement of Animal Husbandry Department is essential to ensure compliance of the order of this Hon'ble Tribunal.

7) I say that the Animal Resource Development Department is a necessary party in this matter for due compliance of the order dated 02/05/24.

8) I say that the answering respondent seeks unconditional apology for the failure to comply with order dated 02/05/24 although the intention of the answering respondent was neither wilful nor deliberate, since the answering respondent is a responsible authority and has never violated any of the orders of this Hon'ble Tribunal in past, so this Hon'ble Tribunal may apologise this answering respondent.

26 MAY 2025



X

9) I pray that this Hon'ble Tribunal considering the facts as stated above and the fact that the failure to comply order dated 02/05/24 was neither wilful nor intentional on the part of this answering respondent, this Hon'ble Tribunal may be pleased as not to initiate any proceedings under section 26 of the NGT Act 2010 .

That the statements made in foregoing paragraphs 1, 2,3& 4 are true to my knowledge, those made rest of the paragraphs are true to my information derived from records which I verily belief to be true and rest are my respectful submissions before this Learned Tribunal.

Prepared in my office

**IDENTIFIED BY ME
& SIGNED IN MY
PRESENCE**

Anusuma Yasmin
ADVOCATE

DEPONENT

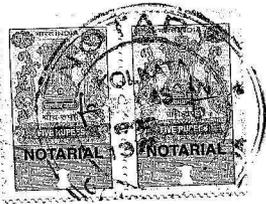
Sujay Kumar

**Commissioner
Bidhannagar Municipal Corporation**

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

S. M. Hassan
**S. M. HASSAN
NOTARY**

26 MAY 2025





Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

Memo No- *1208* /BMC/GS/2024

Date: *19.04.2024*

To,

1. Sri Ratan Kr. Dey,
2. Sri Bapi Dey
3. Sri Avay Mahato
4. Sri Manu Pal
5. All Owners/Occupiers of Cattle Shed
Opposite side of Jagatpur Police Outpost,
BB-1, Canal
Kestopur Canal,
Ward No. 20 under BMC

Ref: Order of the Hon'ble National Green Tribunal dated 07.12.2023 in case Original Application No. 180/2023/EZ In re.: 'Unchecked cattle sheds on the opposite side of Police outpost in Bidhannagar, dispute regarding its demolition'

Sub: Order passed by Municipal Commissioner, Bidhannagar Municipal Corporation

In reference to the above, a copy of the **Order No. 485/BMC/Law/HNGT/OA/180 of 2023/EZ dated 19.04.2024** passed by the **Municipal Commissioner, Bidhannagar Municipal Corporation** is enclosed herewith.

You are requested to take necessary action from your end.

Jussa
19/04/2024
Law Officer, W.B.L.S.
Bidhannagar Municipal Corporation

Memo No- *1208/1(G)* /BMC/GS/2024

Date:- *19.04.2024*

Copy forwarded for information to

- i) Chairperson, (Borough-4) Bidhannagar Municipal Corporation
- ii) Councillor of Ward No- 20, Bidhannagar Municipal Corporation.
- iii) Joint Municipal Commissioner, Bidhannagar Municipal Corporation
- iv) Senior Environmental Engineer & In charge, Salt Lake Regional Office, Nodal Officer, West Bengal Pollution Control Board
- v) P.A to Hon'ble Mayor, Bidhannagar Municipal Corporation
- vi) P.A. to Commissioner, Bidhannagar Municipal Corporation

Jussa
19/04/2024
Law Officer, W.B.L.S.
Bidhannagar Municipal Corporation





Tel: 2334-0314
Fax: 2358-4235

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Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

Order No- 485 /BMC/Law/HNGT/OA/180 of 2023/EZ

Date: 19-07-2024

In

Original Application No. 180 of 2023/EZ

In Re: Unchecked cattle sheds on the opposite side of police outpost in Bidhannagar, dispute regarding its demolition

In solemn compliance to the order dated 07.12.2023 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the above mentioned case, the instant proceeding is drawn upon. The instant case was taken up suo moto on the basis of a newspaper article published in Ananda Bazar Patrika on 05.12.2023 in vernacular Bengali Language.

The Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata constituted a committee, comprising of the following members:-

- i) Senior Scientist, West Bengal Pollution Control Board;
- ii) Senior Scientist, Central Pollution Control Board;
- iii) Municipal Commissioner of the Bidhannagar Municipal Corporation or any Senior Officer assigned by him; and
- iv) Commissioner of Police, Bidhannagar or any Senior Officer assigned by him.

The State Board is directed to act as the Nodal Body for all logistic purposes.

Accordingly, a joint inspection was conducted by the nominated members of the Committee on 04.01.2024 and an inspection report was submitted by the Committee dated 15.01.2024. The remarks contained therein are as follows:

"Remarks: The cattle shed are operating without valid licenses and environmental safeguards. The owners should obtain all necessary applicable clearances from all concerned departments/authorities."

Subsequently, on the basis of the Inspection Report dated 15.01.2024, a notice to stop was issued by the Bidhannagar Municipal Corporation authority to stop/restrain any unprocessed waste from being disposed off into the public sewerage system by the cattle sheds operating opposite to Jagatpur Police outpost within ward no. 20 of Bidhannagar Municipal Corporation (in short BMC), hereinafter referred to as the subject premise. Any failure to comply will lead to action as per law. The 'Notice to Stop' throwing waste into the public sewerage system dated 13.03.2024 was duly communicated to the cattle shed owners and or occupiers.

To ascertain the present status at the subject premise, inspections conducted by the officials of BMC on 15.03.2024 and 01.04.2024 respectively. The inspection observations are as following:

Two cattle sheds were found located on the bank of a feeder sewage canal opposite the Jagatpur Police outpost. It was





Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

learnt that the canal starts near Joramandir Baguihati and drains into the Kestopur Canal. The two cattle sheds together occupy approx. 40 ft X 40 ft area.

- 2. One cattle shed is owned by Sri Ratan Kr. Dey. His son, Sri Bapi Dey, who was present during the inspection, claimed that the cattle shed is constructed on own land and is running for more than forty years. It has 62 cattle (cows and buffaloes). The other cattle shed is run by Sri Avay Mahato and has 13 cattle (cows). This shed is constructed on land owned by Sri Manu Pal. The two shed have bamboo structure with tiled roof. Milk extracted is sold to local vendors.*
- 3. The liquid & solid waste including animal excreta, floor wash etc is discharged directly into the sewage canal. However, no obstruction of normal flow (due to solid discharge) of canal water was observed during inspection. But it is reducing the depth and width of the canal.*
- 4. The locality is congested mixed locality with residential and commercial establishments' co-exsiting side by side. Two storied buildings (owners:- Parimal Poddar and Pakhi Majumder) and some temporary structure of tenement exists immediately next to the cattle shed and these are also very close to the earthen embankment of the feeder sewage canal.*
- 5. Owner constructed cattle sheds penetrates into the private property.*
- 6. Apart from this the complaints of the local people about the unpleasant smell coming out of the cattle.*
- 7. The owner of the cattle sheds could not show any statutory licence during the inspection."*

Thereafter, a notice for hearing was issued upon the cattle shed owners/occupiers, and the hearing was conducted on 03.04.2024 at 12 noon at the office of the BMC. At the time of hearing on 03.04.2024, in the Chamber of Municipal Commissioner, BMC the following individuals were present:

- (i) Ratan Kr Dey
- (ii) Bapi Dey
- (iii) Rajib Ghosh
- (iv) Abhoy Mahato





Tel: 2334-0314
Fax: 2358-4235

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Bidhannagar Municipal Corporation

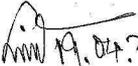
Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

At the time of hearing, Sri Ratan Kr. Dey submitted that the cattle shed were operated since 1975 at the subject premise and at present there are 24 cows and 19 buffaloes. Sri Rajib Ghosh submitted that there are 17 cows in their cattle shed. It was also admitted that no license from any authority was obtained by them to run the cattle shed. However, they requested for some reasonable time of about three months to be given to them for their cattle sheds to be relocated to another suitable place.

ORDER

Under the facts and circumstances, the undersigned therefore directs the owners and or occupiers/of the cattle sheds of the subject premise opposite to Jagatpur Police outpost within ward no. 20 of Bidhannagar Municipal Corporation to remove the cattle shed(s) from the subject premises within 4 (four) weeks from the receipt of this order and relocate to a suitable location, failing which this Corporation will take appropriate steps without any further reference as per provisions of relevant rules and acts of West Bengal Municipal Corporation Act-2006.

All concerned are to be informed accordingly.


19.04.2024.

Commissioner

Bidhannagar Municipal Corporation



BIDHANNAGAR MUNICIPAL CORPORATION

Poura Bhawan, FD-415A, Sector-III, Salt Lake, Kolkata-106

E-mail - bidhannagar.corporation@gmail.com

No: 2047/BMC/45/2024

Date: 04.07

To
The Director,
Animal Husbandry & Veterinary Services,
Prani Sampad Bhavan, LB - 2,
Sector - III, Salt Lake City,
Kolkata - 700 106.

Sub:- Request for Rehabilitation of Cows (approx. 75 nos).Ref. : As directed by Hon'ble National Green Tribunal (Eastern Zone Branch) vide OA No. - 180/2023/E2 dt. - May 02, 2024.

Sir,

In compliance with the order of Hon'ble NGT as mentioned above we need to evict some cattle sheds under Ward No. - 20 of Bidhannagar Municipal Corporation. During the process before eviction we have estimated around 75 (seventy five) numbers of cattle/calf that appeared to be in need of rehabilitation, medical attention or proper care.

We are committed to ensure the welfare of these animals and believe that your department is best equipped to provide necessary rehabilitation services. We are prepared to provide relevant information or documentation regarding the cows/calf.

We would be grateful if you advise us the process for transferring the cows/calf to the reception centre of your department and discuss the necessary arrangements/formalities required for handing over the cows after eviction of Khatalas.

Thanking you.

Yours faithfully,


 COMMISSIONER

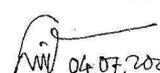
Bidhannagar Municipal Corporation

Date: 04.07.2024

Memo No. : 2047/1(A)/BMC/45/2024

Copy forwarded to :

- 1) Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
- 2) Executive Engineer (Demolition), Bidhannagar Municipal Corporation.
- 3) P.A to Hon'ble Mayor, Bidhannagar Municipal Corporation.
- 4) Receiving Section, Bidhannagar Municipal Corporation.



 COMMISSIONER

Bidhannagar Municipal Corporation

Tel: 2334-0314
Fax: 2358-4235

Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata – 700106

Memo No: 1115 /BMC/GS/2025

Date: 08.04.2025

To,
The Director,
Animal Husbandry & Veterinary Services,
Prani Sampad Bhavan, LB-2,
Sector-III, Salt Lake City,
Kolkata-700 106.

Ref: 1.This office memo no-2047/BMC/GS/2024, dated-04/07/2024 in connection with OA No.- 180/2023/EZ.
2.Order dated 26.03.2025 in OA No.- 180/2023/EZ of the Hon'ble National Green Tribunal(EZB)(copy enclosed).

Sub: Reminder request for rehabilitation of cattle/calf (around 75 nos).

Sir,

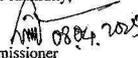
In compliance with the order of Hon'ble NGT as mentioned above, we need to remove some cattle sheds under Ward No.20 of Bidhannagar Municipal Corporation. As per our estimation, around 75 (seventy five) numbers of cattle/calf are in need of rehabilitation, medical attention or proper care before initiation of any removal action.

We are committed to the welfare of these animals and believe that your department is best equipped to provide necessary rehabilitation services. We are prepared to provide relevant information or documentation regarding the cattle/calf.

We would be grateful if you kindly fix a date for transferring the cattle/calf to the reception centre of your department and discuss the necessary arrangements/formalities required for handing over the cattle/calf after removal of Khatahs.

Thanking you.

Yours faithfully,


Commissioner

Bidhannagar Municipal Corporation

Date: 08.04.2025

Encl:-As stated above.

Memo No. 1115/1(19) /BMC/GS/2025

Copy forwarded for information to:

1. MMIC (LAW), Bidhannagar Municipal Corporation.
2. Chairperson (Borough-4), Bidhannagar Municipal Corporation.
3. Councillor of Ward No-20, Bidhannagar Municipal Corporation.
4. Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
5. Senior Environment Engineer & In charge, Salt Lake regional office, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-LA Sector-III, Salt Lake City, Calcutta-700 098
6. Chief Engineer, Bidhannagar Municipal Corporation.
7. Executive Engineer (B/P), Bidhannagar Municipal Corporation.
8. Executive Engineer (Demolition) Bidhannagar Municipal Corporation.
9. PA to Mayor, Bidhannagar Municipal Corporation.
10. All Owner(s) & Occupier(s) of Cattle Shed, Opposite side of Jagatpur Police Outpost, BB-1, Kestopur Canal, Ward No-20, Under Bidhannagar Municipal Corporation.
11. Ratan Kr. Dey,
12. Bapi Dey,
13. Avay Mahato,
14. Manu Pal, 11 to 14 address at Cattle Shed, Opposite side of Jagatpur Police Outpost, BB-1, Kestopur Canal, Ward No-20, under Bidhannagar Municipal Corporation.




Commissioner
Bidhannagar Municipal Corporation



Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

Memo No: 1265/BMC/GS/2025

Date: 25.04.2025

To,
The Additional Chief Secretary,
Animal Resource Development Department,
Govt. Of West Bengal,
Prani Sampad Bhavan, LB-2,
Sector-III, Salt Lake City,
Kolkata-700 106.

Ref: Our office previous memo no(s)-(a)-2047/BMC/GS/2024, dated-04/07/2024 & memo no (b)-1115/BMC/GS/2025, dated-08/04/2025 to the Director, Animal Husbandry & Veterinary Services in connection with OA No.- 180/2023/EZ. (copy enclosed).

Sub: Prayer for rehabilitation of cattle/calf (around 75 nos).

Sir,

This is to bring to your kind information that in compliance of the order of Hon'ble NGT as mentioned above, we need to remove some cattle sheds located within Ward No.20 of Bidhannagar Municipal Corporation. As per our estimation, around 75 (seventy five) numbers of cattle/calf are in need of rehabilitation, medical attention and/or proper care before initiation of any removal action.

Since, without proper rehabilitation arrangement no such move can be taken and since it has come to our knowledge that there is a provision under your good Department to receive these cattle for temporary keeping & taking care of these animals, your good office is hereby requested to kindly consider to ask the appropriate authority to receive these cattles for the time being to enable us to remove the khatals from the location within Ward No.20 of Bidhannagar Municipal Corporation as per provisions of West Bengal Municipal Corporation Act, 2006. We are prepared to provide relevant information or documentation regarding the cattle/calf and necessary transportation arrangement will be made by us.

We would be grateful if you kindly direct the appropriate authority under you for receiving the cattle/calf at the reception centre for due compliance of the order of the Hon'ble National Green Tribunal. (copy enclosed).

Your kind consideration is earnestly solicited.

Yours faithfully,


25.04.2025

Commissioner

Bidhannagar Municipal Corporation

Date: 25.04.2025

Encl:-As stated above.
Memo No. 1265/115/BMC/GS/2025

Copy forwarded for information to:

1. MMIC (LAW), Bidhannagar Municipal Corporation.
2. Director, Animal Husbandry & Veterinary Services, Govt. Of West Bengal, Prani Sampad Bhavan, LB-2, Sector-III, Salt Lake City, Kolkata-700 106.
3. Chairperson (Borough-4), Bidhannagar Municipal Corporation.
4. Councillor of Ward No-20, Bidhannagar Municipal Corporation.
5. Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
6. Senior Environment Engineer & In charge, Salt Lake regional office, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-LA Sector-III, Salt Lake City, Calcutta-700 098
7. Chief Engineer, Bidhannagar Municipal Corporation.
8. Executive Engineer (Environment), Bidhannagar Municipal Corporation.
9. Executive Engineer (Demolition) Bidhannagar Municipal Corporation.
10. PA to Mayor, Bidhannagar Municipal Corporation.
11. All Owner(s) & Occupier(s) of Cattle Shed, Opposite side of Jagatpur Police Outpost, BB-1, Kestopur Canal, Ward No-20, Kolkata-700162, Under Bidhannagar Municipal Corporation.
12. Ratan Kr. Dey,
13. Bapi Dey,
14. Avay Mahato,
15. Manu Pal, 11 to 14 address at Cattle Shed Opposite side of Jagatpur Police Outpost, BB-1, Kestopur Canal, Ward No-20, Kolkata-700162 under Bidhannagar Municipal Corporation.




25.04.2025

Commissioner

Bidhannagar Municipal Corporation

Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

Memo No: 1498/BMC/GS/2025

Date: 21.05.2025

To,
The Additional Chief Secretary,
Animal Resource Development Department,
Govt. Of West Bengal,
Prani Sampad Bhavan, LB-2,
Sector-III, Salt Lake City,
Kolkata-700 106.

Ref: Our office previous memo no(s)-(a)-2047/BMC/GS/2024, dated-04/07/2024 & memo no (b)-1115/BMC/GS/2025, dated-08/04/2025 to the Director, Animal Husbandry & Veterinary Services & memo no-1265/BMC/GS/2025, dated-25/04/2025 to your office in connection with OA No.- 180/2023/EZ. (copy enclosed).

Sub: Reminder prayer for rehabilitation of cattle/calf (around 75 nos).

Sir,

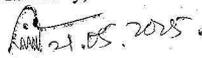
This is to bring to your kind information that in compliance of the order of Hon'ble NGT as mentioned above, we need to remove some cattle sheds located within Ward No.20 of Bidhannagar Municipal Corporation. As per our estimation, around 75 (seventy five) numbers of cattle/calf are in need of rehabilitation, medical attention and/or proper care before initiation of any removal action.

Since, without proper rehabilitation arrangement no such move can be taken and since it has come to our knowledge that there is a provision under your good Department to receive these cattle for temporary keeping & taking care of these animals, your good office is hereby once again requested to kindly consider to ask the appropriate authority to receive these cattles for the time being to enable us to remove the khatalas from the location within Ward No.20 of Bidhannagar Municipal Corporation as per provisions of West Bengal Municipal Corporation Act, 2006. We are prepared to provide relevant information or documentation regarding the cattle/calf and necessary transportation arrangement will be made by us.

We would be grateful if you kindly direct the appropriate authority under you for receiving the cattle/calf at the reception centre for due compliance of the order of the Hon'ble National Green Tribunal. (copy enclosed).

Your kind consideration is earnestly solicited.

Yours faithfully,


Commissioner

Bidhannagar Municipal Corporation

Encl:-As stated above.





Tel: 2334-0314
Fax: 2358-4235

28

Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

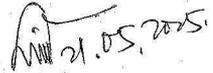
Memo No. 1498/1(15)/BMC/GS/2025

Date: 21.05.2025

Copy forwarded for information to:

1. MMIC (LAW), Bidhannagar Municipal Corporation.
2. Director, Animal Husbandry & Veterinary Services, Govt. Of West Bengal, Prani Sampad Bhavan, LB-2, Sector-III, Salt Lake City, Kolkata-700 106.
3. Chairperson (Borough-4), Bidhannagar Municipal Corporation.
4. Councillor of Ward No-20, Bidhannagar Municipal Corporation.
5. Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
6. Senior Environment Engineer & In charge, Salt Lake regional office, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-LA Sector-III, Salt Lake City, Calcutta-700 098.
7. Chief Engineer, Bidhannagar Municipal Corporation.
8. Executive Engineer (Environment), Bidhannagar Municipal Corporation.
9. Executive Engineer (Demolition) Bidhannagar Municipal Corporation.
10. PA to Mayor, Bidhannagar Municipal Corporation.
11. All Owner(s) & Occupier(s) of Cattle Shed,
12. Ratan Kr. Dey,
13. Bapi Dey,
14. Avay Mahato,
15. Manu Pal,

11 to 15 address at Cattle Shed, Opposite side of Jagatpur Police Outpost, BB-1, Kestopur Canal, Ward No-20, Kolkata-700162 under Bidhannagar Municipal Corporation.



Commissioner

Bidhannagar Municipal Corporation

